



**CARTAL**  
Centre for Advanced Research &  
Training in Arbitration Law

## 8th CARTAL Conference on International Arbitration, 2024

“Arbitration Horizons: Evolution, Challenges, and  
Strategies in a Dynamic World”

(March 30 -31, 2024)

*Organised by*

Centre for Advanced Research and Training in Arbitration Law,  
National Law University, Jodhpur



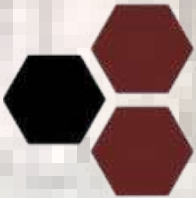
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## About Us



National Law University, Jodhpur [“University”] is a premier law university in India that endeavours to develop legal professional skills par excellence. The University has excelled in traditional legal education and inculcates an innovative hands-on approach to the study of emerging legal fields. The University enjoys an unparalleled reputation for its excellent hospitality and management capabilities and is fully equipped with the requisite facilities required for the organisation of such events.



The Indian Journal of Arbitration Law [“IJAL”] strives to combine theoretical aspects of arbitration with their practical relevance. This is achieved by including contributions from individuals with varied expertise in arbitration, whilst giving due importance to the work of academicians and students, who contribute innovative academic research. The journal endeavours to cover a wide range of contemporary issues in the field of arbitration. While the “Indian” in the name of the journal indicates the source of publication, the journal itself has consistently focused on topics of global interest and relevance. The journal has also had theme-specific issues in the past, to explore the developments in particular areas in depth.

### CARTAL

Centre for Advanced Research &  
Training in Arbitration Law

The Centre for Advanced Research and Training in Arbitration Law [“CARTAL”] has been set up by the University to promote research and scholarship in the field of arbitration. CARTAL is headed by its Executive Director, Dr. Rosmy Joan. Its Board of Advisors includes some of the most pre-eminent personalities in the field of arbitration such as Prof. Gary B. Born, Mr. Alexis Mourre, Mr. Fali S. Nariman, Prof. Loukas Mistelis, Prof. W. Michael Reisman, Prof. Lakshmi Jambholkar, Mr. Promod Nair, and Prof. Gabrielle Kaufmann-Kohler. CARTAL comprises of a dedicated body of faculty members and students, who are responsible for organisation of the events hosted by the Centre. The University and CARTAL regularly organise guest lectures, courses and, conferences on topical issues in arbitration. For more information, click [here](#).

## *Our Patron*



**Prof. (Dr.) Harpreet Kaur**

Heralded as an embodiment of scholarly excellence and visionary guidance, Prof. (Dr.) Harpreet Kaur, the Honourable Vice Chancellor, stands as a beacon of academic distinction and a true advocate for legal education. Ongoing inspiration and elevation are found by the legal community and the institution under her leadership through her multifaceted contributions to the field of law and her persistent pursuit of knowledge.

Inspiration is provided to law students to push the boundaries of legal knowledge and scholarship through her illustrious academic pursuit, encompassing M.Sc., LL.B., LL.M. in Commercial Laws, and an LL.D. in Company Law.

The boundaries of various legal domains, including Company Law, Securities Regulations, Competition Law, and Comparative Private Law, are transcended by the expertise of Prof. (Dr.) Harpreet Kaur. In the course of her extensive teaching experience, positions at NLU Delhi and the University of Bergen, Norway have been held by her. Furthermore, through contribution in the form of publications, legal literature has been significantly influenced by her.

Moreover, in the relentless pursuit of excellence, Prof. (Dr.) Harpreet Kaur was appointed as a Fulbright Nehru Scholar at Emory Law School, Atlanta, USA, in 2021, and previously as a Fulbright Scholar in Residence at Miami Dade College, Miami, USA, in 2016, leading her to traverse various corners of the globe. Additionally, the role of Chair Professor of Indian Studies at Leibniz University, Germany, was undertaken by her, and in 2015, recognition was conferred upon her as a Fellow of the International Visitor Leadership Programme on Competition Law, sponsored by the US State Government.

# *Panel I: Navigating Arbitration in India: Unveiling challenges and Mitigation Strategies*



**Mr. Nusrat Hassan**  
Managing Partner, Dentons Link  
Legal, Mumbai



**Mr. Shashank Garg**  
Standing Counsel, Government of  
India; Chair, ICC India Arbitration  
Group



**Mr. Manu Sanan**  
Principal, Law Offices of Manu  
Sanan, New Delhi



**Ms. Manisha Singh**  
Advocate, Supreme Court of India

Arbitration is increasingly preferred in India for settling commercial disputes but faces challenges like judicial intervention, which prolong litigation and deter its selection as an arbitration venue. Amendments to the Indian Arbitration Act have added complexity, and judicial trends, such as the 'group of companies' doctrine, along with the inclination of Indian parties to seek arbitration outside India, threaten its status as a favoured destination. These issues highlight the need for a deeper examination of the arbitration landscape in India.

## *Panel II : Beyond the Final Whistle: A Playbook for Sports Arbitration Success*



**Ms. Namrata Chatterjee** League  
Secretary, Indian Super League



**Mr. Shubrajit Chanda** Assistant  
Professor, Jindal Global Law School



**Mr. John Boulton**  
Chief Executive, The National Sports  
Tribunal of Australia



**Mr. Gianpaolo Monteneri**  
Managing Partner, Monteneri Sports  
Law

Sports arbitration has emerged as a pivotal arena for resolving disputes in the highly competitive and lucrative world of professional sports. This unique form of arbitration, often governed by bodies like the Court of Arbitration for Sport [“CAS”], addresses a myriad of issues ranging from contract disputes to doping allegations. The specificity and complexity of sports law require arbitrators to be not only legally proficient but also deeply familiar with the sports industry’s nuances as decisions in sports arbitration can have far-reaching implications, for athletes and organisations.

The Panel will delve into the challenges and strategies for success in sports arbitration, examining key topics such as the enforceability & transparency of arbitral awards, the interplay between sports arbitration and public law, and the ethical considerations unique to this field. Moreover, it will explore how technological advancements and evolving societal norms are shaping the future of sports arbitration, ensuring fair play extends beyond the final whistle.

## *Panel III: Strategic Approaches To Securing Interim Reliefs: Interplay between Judicial System and Arbitral Tribunal*



Justice R.S. Chauhan  
Former Chief Justice, Uttarakhand  
& Telangana Arbitrator, JRSC  
Offices, New Delhi



Mr. Tejas Karia  
Partner, Head - Arbitration  
Shardul Amarchand Mangaldas & Co,  
India



Mr. Niraj Modha  
Barrister and Arbitrator, 39 Essex  
Chambers



Mr. Manu Thadikkaran  
Senior Associate, Allen & Overy, Dubai

Recent developments in commercial arbitration point towards a shift in the timing of applications and the choice of forums adopted by parties when seeking interim reliefs. In India, despite section 9(3) stipulating otherwise, parties may approach the court even after the tribunal's constitution, aligning with the precedent set in *Arcelor Mittal Nippon Steel India Ltd. v. Essar Bulk Terminal Ltd.*

Internationally, courts may intervene to grant interim reliefs, especially in cases of delays in the arbitral process. Parties might also opt to approach the court to enhance the efficacy of the interim measure as non-compliance with the court's order may lead to contempt proceedings. Thus, parties can strategically seek interim reliefs to fortify their positions. This panel aims to delve deeper into the strategic approaches employed by parties across jurisdictions while seeking interim reliefs, thereby shedding light on the evolving landscape of commercial arbitration practices.

## *Schedule for the Conference*

Timing (Day 1)	Event	Detailed Programme
9:00 am – 10:00 am	Registrations	
10:00 am – 11:00 am	Opening Ceremony	<ol style="list-style-type: none"> <li>1. Opening Remarks by Navya Bhandari and Rahul Lal Convenors, CARTAL</li> <li>2. Address by Mr. Sarthak Mishra, Executive Director, CARTAL</li> <li>3. Presidential Address by Prof. (Dr.) Harpreet Kaur, Hon'ble Vice Chancellor, National Law University, Jodhpur</li> </ol>
11:00 am – 12:00 pm	Keynote Address	
12:00 pm – 1:30 pm	Panel I	<ol style="list-style-type: none"> <li>1. Introduction to the Panel</li> <li>2. Panel Discussion</li> </ol>
1:30 pm – 2:30 pm	Lunch Break	
2:30 pm – 4:00 pm	Panel II	<ol style="list-style-type: none"> <li>1. Introduction to the Panel</li> <li>2. Panel Discussion</li> </ol>
4:00 pm – 4:30 pm	Break	
7:30 pm – 11:00 pm	Networking Dinner	

Timing (Day 2)	Event	Detailed Programme
10:30 am – 12:00 pm	Panel III	<ol style="list-style-type: none"> <li>1. Introduction to the Panel</li> <li>2. Panel Discussion</li> </ol>
12:00 pm – 1:00 pm	Closing Ceremony	<ol style="list-style-type: none"> <li>1. Introduction to the Closing Ceremony</li> <li>2. Vote of Thanks by Navya Bhandari and Rahul Lal, Convenors, CARTAL</li> <li>3. Closing Remarks by Mr. Sarthak Mishra, Executive Director, CARTAL</li> </ol>
1:00 pm – 2:00 pm	Lunch	

## *Registration Details*

**8th CARTAL Conference on International Arbitration, 2024**

**(March 30 -31, 2024)**

**Registration Fees:** INR 4,000 (For Students and Research Scholars)  
INR 6,000 (For Academicians & Professionals)  
INR 1,200 (for Virtual Participants)

The Registration Fee includes accommodation, transportation (to and from campus), and meals for both days. The participants will also, through the networking dinner, have the opportunity to interact with the panellists along with like-minded peers. All participants shall be provided with a certificate. The Registration process requires a) filling of a Google Form and b) Payment of Fee via the University's Portal. The details for the same are available on our website:

**<https://www.ijal.in/8th-cartal-conference-on-international-arbitration/>**

*Please feel free to contact us in case of any queries.  
Looking forward to hosting you all!*



# *Institutional Sponsors of the Conference*

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Commercial Arbitration

## *Networking Dinner*

As a highlight of the 8th CARTAL Conference on International Arbitration, attendees will have the valuable opportunity to engage in a networking dinner. This exclusive event promises not only exquisite cuisine but also serves as a prime platform for fostering meaningful connections and collaborations within the arbitration community and the panellists

## *Visting Jodhpur*

Jodhpur is nestled at the edge of the Thar Desert, boasting of magnificent Rajput palaces, interspersed with the quaint homes of the 'blue city'. As a culturally diverse and rapidly evolving city, Jodhpur presents an array of opportunities, housing seven of India's top universities, including the Indian Institute of Technology, All India Institute of Medical Sciences, as well as our National Law University.

Amidst engaging legal discussions, we encourage you to seize a moment and unravel the rich tapestry of Jodhpur's culture. This city, bathed in the golden hues of the Rajasthan sun, unfolds a narrative steeped in history, with landmarks like the imposing Mehrangarh Fort, the ethereal Jaswant Thada, and the opulent Umaid Bhawan Palace standing testament to a bygone era. Beyond the conference halls, Jodhpur beckons with a promise of unforgettable experiences, inviting you to wander through the vibrant Sardar Market, where the Clock Tower presides over a bustling array of textiles, handicrafts, and spices.

Indulge your senses in the delectable offerings of Jodhpur's culinary landscape, where each bite tells a tale of tradition and flavour. From the renowned Chattubuj Gulab Jamun, a sweet delicacy, to the zesty Pyaz Ki Kachori and the refreshing Makhaniya Lassi, the city's gastronomic repertoire is a journey in itself.

The juxtaposition of intellectual engagement and cultural exploration makes Jodhpur a unique and enriching destination, promising an immersive blend of tradition, history, and contemporary vibrancy for all who grace its sunlit streets.

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